CENTRAL ADMINISTRATIVE TRIBUNAL **CHENNAI BENCH**

MA/310/00046/2018

<u>in</u>

OA/310/01501/2017

Dated Wednesday the 24th day of January Two Thousand Eighteen

PRESENT

HON'BLE MR. R. RAMANUJAM, Member (A)

1. Union of India.

rep by Secretary to Government,

M/o Health and Family Welfare,

Nirman Bhavan, New Delhi 110001.

2. The Indian Council of Medical Research,

rep by its Director General,

Ansari Nagar, New Delhi 110029.

3. The Director,

ICMR-National Institute of Epidemology,

Indian Council of Medical Research,

TNHB, Ayappakkam, Chennai 600077.

....Applicants / Respondents

By Advocate Mr. M.T.Arunan

Vs

N.K.S.Brahaspathy,

S/o.N.K.Sivaprakash,

No. 31/8, East Mada Street,

Villivakkam, Chennai 600049.Respondent / Applicant

By Advocate M/s. C. Vigneswaran

ORAL ORDER

(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))

When the matter is called, counsel for MA applicants submits that 4 weeks extension of time was sought over and above the four weeks granted in the OA to decide the representation of the applicant. This period of time has elapsed since. However, the respondents in the OA have complied with the orders in the meantime and accordingly MA may be dismissed as infructuous.

2. In view of the above submission, MA is dismissed as infructuous.

(R. Ramanujam) Member(A) 24.01.2018

SKSI